

**Unwanted traffic on Rao Tula Ram Marg, Delhi**

1169. SHRI UPENDRA KUSHWAHA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether service road by the side of open nallah on Rao Tula Ram Marg in Sectors-8 and 9, R.K. Puram, New Delhi is being used by vehicles going to Gurgaon from Moti Bagh endangering the lives of motorist taking turn towards Saheed Babu Genu Ram Marg; and

(b) if so, the action taken by Delhi Traffic Police to check plying of unwanted vehicles on the said service road?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) and (b) The service road is being used by vehicles including those heading for Gurgaon from Moti Bagh side. Delhi Police has, however, put temporary bollards, signages etc. at its entry point between Shaheed Babu Genu Ram Marg and Rao Tula Ram Marg to check and regulate movement of motorists on the said service road.

**Prosecution of military personnel under AFSPA**

1170. SHRI SHYAMAL CHAKRABORTY : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that under the Armed Forces (Special Powers) Act (AFSPA), the Central Government's sanction is mandatory for prosecution of any military personnel by Police;

(b) if so, the details thereof;

(c) how many requests for sanction of prosecutions have been received by Government from the States during the last three years;

(d) how many sanctions of prosecutions so far have been rejected by Government during the last three years;

(e) whether it is a fact that there are instances of military brutality for crimes namely murder, homicide and rape in Kashmir valley during the last three years; and

(f) if so, the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) and (b) Yes Sir, Under Section 6 of Armed Force (Special

Powers) Act, 1958 and Section 7 of the Armed Forces (Jammu & Kashmir) Special Powers Act, 1990 no prosecution, suit or other legal proceedings shall be instituted, except with the previous sanction of the Central Government, against any person in respect of anything done or purported to be done in exercise of the powers conferred by this Act.

(c) to (e) Information is being collected and will be laid on the table of the house.

#### **Plan to beef up coastal security**

1171. DR. V. MAITREYAN : Will the Minister of HOME AFFAIRS be pleased state:

(a) whether the Union Government is planning to beef up coastal security including increasing the number of coastal police stations along country's 7,500 km. coastline;

(b) if so, the details thereof;

(c) whether there is any proposal to increase the area under 'no-fishing zone' around vital installations;

(d) if so, the details thereof; and

(e) the time by when the new coastal security scheme is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) and (b) The Government is implementing the Coastal Security Scheme in two Phases. The implementation of the Coastal Security Scheme Phase-I which provides for 73 Police Stations, 97 Check Posts, 58 Out Posts, 30 Barracks, 204 boats, 153 Jeeps and 312 Motorcycles has been completed on 31.03.2011.

To further strengthen Coastal Security, the coastal States/UTs carried out a vulnerability/gap analysis in consultation with the Coast Guard to firm up their additional requirements for formulation of Coastal Security Scheme Phase-II. Consequently, the Government approved the Coastal Security Scheme Phase-II, which is under implementation with effect from 1st April, 2011, with the provision of 131 Police Stations and 60 jetties equipped with 225 boats, 131 four wheelers and 242 two wheelers.